

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.48
C.P No. 48/BB/2023

IN THE MATTER OF:

Mr. Tallam Nanjunda Setty Umesh & Onr. ... Petitioners
Vs.
Mr. Tallam Invrstments Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Nikhil.K
For the Respondent No.1 : Shri Sharan A. Kukreja with Ms. Abhijna.S,
Karan.H
For the Respondent No.3 : Shri Abhirup Paul Bangara

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent Nos.1 & 3.
2. Shri Sharan A. Kukreja, Ld. Counsel accepts notice for the Respondent No.1 and requests time to file vakalath and reply. Shri Abhirup Paul, Ld. Counsel also accepts notice for the Respondent No.3 and requests time to file vakalath and reply. Therefore, four weeks' time is granted to the Counsel for the Respondents to file their objections as requested by them, and two weeks thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side. Further, Ld. PCS for the Petitioner is directed to serve copy of the Petition along with material papers on the other side.
3. Issue Notice to the remaining Respondents. The Registry is directed to prepare notice and Ld. Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Respondents along with copy of Petition and material papers through email as well as by speed post and is directed to file

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an affidavit of service along with tracking report in the Registry within one week.

4. The remaining Respondents shall file their replies, if any, within three weeks' from the date of receipt of a copy of the notice, and two weeks' time is granted for filing rejoinder, if any, thereto after service on the other side.
5. List the case on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi